

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A.No.483/94

Tuesday, this the 6th day of June, 1995.

CORAM:

HON'BLE MR JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN

HON'BLE MR PV VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

1. J Sukumaran,
Head Clerk,
Office of the Regional Provident
Fund Commissioner,
Trivandrum.4.
2. PM Rajappan, Head Clerk,
Office of the Regional Provident
Fund Commissioner, Cochin-17.
3. NK Padmanabhan, Head Clerk,
Office of the Regional Provident
Fund Commissioner, Cochin-17.
4. S Govindan, Head Clerk,
Office of the Regional Provident
Fund Commissioner, Cochin-17. - Applicants

By Advocate M/s Vellayani Sundara Raju & Robinson(not present)

Vs.

1. Central Provident Fund Commissioner,
Mayoor Bhavan, New Delhi.
2. The Regional Provident Fund
Commissioner, Ofice of the
Regional Provident Fund,
Thiruvananthapuram.
3. Union of India represented by
Secretary to Government,
Ministry of Labour, New Delhi. - Respondents

None for respondents

O R D E R

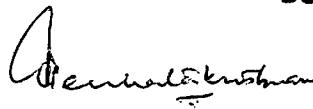
CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

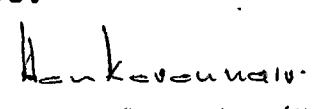
Neither the applicants nor their counsel are present.

There is no representation either. We dismiss the application.

No costs.

Dated, the 6th June, 1995.


PV VENKATAKRISHNAN
ADMINISTRATIVE MEMBER


CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN

trs/6695

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A.No.483/94

Monday, this the 6th day of November, 1995.

CORAM:

HON'BLE MR JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN
HON'BLE MR SP BISWAS, ADMINISTRATIVE MEMBER

1. J Sukumaran, Head Clerk,
Office of the Regional Provident
Fund Commissioner,
Thiruvananthapuram-4.
2. PM Rajappan, Head Clerk,
Office of the Regional Provident
Fund Commissioner, Cochin-17.
3. MK Padmanabhan, Head Clerk,
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By Advocate Mr Vellayani Sundara Raju & Robinson

Vs

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New Delhi. - Respondents

By Advocate Mr NN Sugunapalan

The application having been heard on 6.11.95 the Tribunal
on the same day delivered the following;

O R D E R

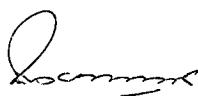
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Applicants who are Head Clerks (they are members of the
Scheduled Caste) submit that the departmental respondents have
not made regular promotions as directed in O.A.1405/89 and

O.A.1408/89. A direction was issued in those applications by the Principal Bench to draw up a final seniority list, and then make regular promotions, reviewing the adhoc promotions in the light of the seniority position. It is said that that has not been done. Standing counsel submits that this has not been done due to the pendency of O.A.411/94. That application has been dismissed today. Departmental respondents will make regular promotions within three months from today.

2. Application is disposed of as aforesaid. No costs.

Dated, the 6th day of November, 1995.



SP BISWAS
ADMINISTRATIVE MEMBER



CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN

trs/611